

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. Shri A.K. Basu, Chairperson
2. Shri Bhanu Bhushan, Member
3. Shri A.H. Jung, Member

**Petition No. 183/2004
With IA No. 49/2006**

In the matter of

Application for grant of license for inter-state trading in electricity.

And in the matter of

Induj Enerotech Ltd

..Petitioner

The following were present for the petitioner:

1. Shri. NG. Junior Luang, Advocate
2. Shri. S. K Thakral

**ORDER
(DATE OF HEARING: 18.7.2006)**

This application from the petitioner is for grant of licence for inter-state trading in electricity.

2. When the matter was last heard the petitioner had prayed for time up to 31.8.2005 for reconciling certain discrepancies pointed out by the auditors in their report for the year 2003-04 and also to file the annual accounts for the year 2004-05. The time prayed for was granted. The petitioner was also directed to publish fresh notices in the vernacular newspapers in the language of the newspaper giving details of the share-holding pattern and also its net worth.

3. In the meantime, the petitioner has vide IA No. 49/2006 filed on 13.7.2006 submitted that the name of the company has since been changed to “Entegra Infrastructure Ltd” and the address of its registered office has also been changed. The petitioner has made the following prayers in IA No. 49/2006:

- (a) Allow the continuation of the present application, in the new name of the company.
 - (b) Allow the applicant to place on record the new registered address of the applicant on the records of the Commission.
 - (c) Allow atleast one month time to the applicant to file the Annual Report for the year 2005-06.
4. From the annual report of the company for the year 2004-05 filed by the petitioner, it is seen that observations made by the auditor in the report for 2003-04 have been continued. Thus, the petitioner has not complied with the earlier directions of the Commission.
5. It has also come to our notice that in the interregnum the shareholding pattern of the company has also changed and requires to be published in the newspapers. This has not been done.
6. From the foregoing it is evident that the petitioner is not prosecuting the application diligently. The application for grant of licence has been kept pending for more than one year, though as per the mandate of law such application is to be

disposed of within a period of ninety days, as far as practicable, after receipt. We, therefore, dispose of the present application with liberty to the petitioner to file a fresh petition, if so advised, in terms of the procedure specified by the Commission.

7. This order disposes of Petition No. 183/2004 as also IA No.46/2006

Sd/-
(A.H. JUNG)
MEMBER

Sd/-
(BHANU BHUSHAN)
MEMBER

Sd/-
(ASHOK BASU)
CHAIRPERSON

New Delhi dated the 18th July, 2006